

Grenades	-	16
Wireless sets	-	18

A large quantity of ammunition was also surrendered.

Price of Kerosene

50. SHRI SANDIPAN THORAT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering changes in administered price mechanism by introduction of adjusted import parity prices for kerosene, petrol, diesel, LPG and aviation fuel at the refinery gate from 1997-98;

(b) if so, furnish details of changes proposal in the present administered price mechanism and implications thereof both on operating organisations and consumers;

(c) the details of recommendations of R-Group in this regard and reaction of the Government thereto; and

(d) the present status of the "action taken" on various policy changes proposed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). Government had constituted a 'Strategic Planning Group' on restructuring of the National oil Industry with members comprising of top management from public and private sector and leading experts from academic and research institutes. It's report is under examination of the Government.

[Translation]

Petroleum Products

51. JUSTICE GUMAN MAL LODHA :
SHRIMATI SUSHMA SWARAJ :

Will the PRIME MINISTER be pleased to state :

(a) whether heavy increases in the import-prices of petroleum products is estimated in the current financial year in comparison to that of the previous years;

(b) if so, the value and quantity of various petroleum products imported in 1993-94, 1994-95 and 1995-96, separately;

(c) the estimated value and quantity of petroleum products to be imported in the current year, separately;

(d) whether there is possibility of heavy difference in the petroleum pool account due to increase in the import-price; and

(e) if so, the likely extent of difference in the said account?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) Yes, Sir.

(b) The quantity and value of various petroleum products imported during 1993-94, 1994-95 and

1995-96 are as under :

Year	Quantity imported	Value (Rs. Crores)
1993-94	12.076	7041
1994-95	13.951	7522
1995-96	20.335	12578

(c) the quantity and value of petroleum products imported in the current year would depend upon the over all demand, indigenous production and prices prevailing in the international market.

(d) and (e). The deficit in the pool account is estimated to increase from Rs. 5,700 crores to around Rs. 15,500 crores during the year 1996-97.

[English]

New Recognition Rules

52. SHRI AJOY MUKHOPADHYAY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have deferred the implementation of 'New Recognition Rules' in Central Services to decide the representative State of Unions/Associations for grant of recognition in the face of certain modifications sought by Unions/Associations;

(b) if so, whether the Government have conducted negotiations or conducting negotiations to sort out the differences and to amend the New Recognition Rules suitably before implementation;

(c) if so, the details thereof; and

(d) whether implementation of New Recognition Rules would be kept in abeyance till agreements on controversial aspects of rules is reached with Unions/Associations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) and (c). Formal as well as informal meetings have been held at different levels from time to time with the Staff Side members of National J.C.M. and the Government have taken Note of their views.

(d) No, Sir.

Private Sector in Housing Projects

53. KUMARI UMA BHARATI :
SHRI ANNASAHIB M.K. PATIL :
SHRI PANKAJ CHOWDHARY :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any proposal is under consideration of

the Government for participation of private sector in construction of houses in rural sector;

(b) if so, the details of the proposal; and

(c) the time by which the proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) and (c). Question does not arise.

[Translation]

Urban Projects in Uttar Pradesh

54. SHRI SOHAN BEER :
SHRI CHHATRAPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) the number of projects regarding cleanliness, supply of drinking water and development of slums in Uttar Pradesh lying pending for approval with the Central Government;

(b) the amount of money provided for implementation of such projects in Uttar Pradesh during the last three years and the names of the projects and cities for which the money was provided;

(c) whether approval for any projects in the year 1996-97 has been given for Uttar Pradesh; and

(d) is so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Two schemes are pending for sanction with the Government under the Accelerated Urban Water Supply Programme (AUWSP), applicable to towns having population less than 20,000 (as per 1991 Census). These schemes can not be considered for the present as the State has already exhausted its share of funds available under the scheme during the eighth plan.

There are no pending projects in respect of cleanliness (Low Cost Sanitation) and development of slums with the Government.

(b) During the eighth plan 69 schemes costing Rs. 58.58 crores have been approved for Central assistance and an amount of Rs. 16.78 Crores has been released to Uttar Pradesh Government upto 31st March, 1996. List of towns for which these schemes have been approved under AUWS Programme is shown in the enclosed Statement.

No project has been approved under the Low Cost Sanitation Scheme and for slum development.

(c) and (d). Under AUWS Programme and for slum development no new scheme has been approved.

However, under the Integrated Low Cost Sanitation Scheme (ILCS) for liberation of scavengers which provides for conversion of existing dry latrines into low cost pour flush latrines, six schemes have been sanctioned for Banda, Badaun, Moradabad, Agra, Mathura and Muzaffarnagar towns and an amount of Rs. 11.99 crores has been provided as Government subsidy and Rs. 6.41 crores as loan through HUDCO.

STATEMENT

S. No.	Name of Town	Sanctioned Dt/ Mon/Yr	Project Cost
1	2	3	4
State : Uttar Pradesh			
1.	Karhal	March'94	106.90
2.	Hastinapur	"	116.35
3.	Jalali	"	77.25
4.	Jattari	"	100.60
5.	Harduaganj	"	57.30
6.	Kheragarh	"	75.20
7.	Haldaur	"	91.00
8.	Umarikalan	"	66.70
9.	Ndhawlikalan	"	36.00
10.	Raya	"	18.00
11.	Marehra	"	34.90
12.	Achnera	"	67.90
13.	Sasni	"	75.55
14.	Ghibore	"	57.65
15.	Tulsipur	"	97.50
16.	Golabazar	"	54.40
17.	Mehnagar	"	78.50
18.	Jiyanapur	"	56.10
19.	Azmatgarh	"	48.00
20.	Ghughuli	"	79.20
21.	Reoti	"	77.50
22.	Sikanderpur	"	86.70
23.	Karari	"	83.34
24.	Bansdih	"	83.00
25.	Chandauli	"	85.00
26.	Bakewar	"	63.60
27.	Lakhna	"	43.80
28.	Kulpahar	"	81.80
29.	Jhinjhak	"	81.20
30.	Bithoor	"	46.20
31.	Naraini	"	54.50
32.	Tirwaganj	"	71.20